

13-11-2002

1.

CP 474/2002
in

OA- 1423/2001

①

Present: Shri B.S. Mainee, learned
counsel for the petitioners.

Heard Shri B.S. Mainee, learned
counsel. He submits that respondents have
not so far done anything by way of
implementation of Tribunal's order dated
5-3-2002 in OA 1423/2001.

Issue notice to the alleged
contemnor/Respondent no 2 as to why further
action should not be taken in the contempt
petition, returnable in four weeks.

List on 16-12-2002. Personal
presence of the respondents is desired
with for the present.

by
(V.K. Mazotra)
Member(A)

JS
(Smt. Lakshmi Suaminathan)
Vice Chairman(7)

OK

6.
16-12-2002
CP 474/2002
OA 1423/2001

Present : Sh. B.S.Mainee, ld. counsel for the applicant through
ld. proxy counsel Ms. Meenu Mainee.
Sh. V.S.R.Krishna, ld. counsel for the respondents.

RA 196/2002 which has been filed by Sh. Yogesh
Sharma stated to be listed on 16-1-2003. Ld. counsel for the
parties in CP 474/2002 accordingly prayed that CP may be taken
up after disposal of the aforesaid RA. Ordered accordingly.

2. List CP on 4-2-2002.

(Govindan S. Tampi)
Member (A)

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

/vksn/

RA 196/2002
MA 1838/2002
CP 474/2002 in
OA 1423/2001.

(3)

Present of Sri Yogesh Sharma counsel
for the appl in (RA)

Mrs Meenu proxy counsel for
Sh B. S. Mañee, counsel for the
(R.A. respts.)

Mrs Meenu Mañee, proxy counsel
for Sh. B. S. Mañee, counsel for the
petitioner in (CP)

Sh V. S. R. Krishna, counsel for the
respts.

Heard,

RA allowed and CP dismissed
by an oral order dictating in
the open court by a commr.

D Bench of

of
Co-II

Hansie Smt L Swaminathan,

VC(J)
Hansie Sh. G. S. Tampi, m(A)